

Endorsement on B2-4533/2021 dated 27.04.2021 of the District Court, Kozhikode.

Copy of OM. No. I-4/26294/2021 dated:23.04.2021 of the Hon'ble High Court of Kerala is communicated to the following Judicial Officers for information and necessary action. They are requested to furnish the copy of the Annual statement of lapsed Civil court Deposits/Criminal Court Deposits for the year ending on 31.03.2021 to this court as per the direction contained in the OM , at the earliest.

(By Order)

Sheristadar.

To

1. The Special Court (NDPS Act Cases) / Addl. District & Sessions Judge, Vatakara.
2. The Special Addl. Sessions Court (Marad Cases), Kozhikode.
3. The Fast Track Special Court, Kozhikode/ Koyilandy.
4. The Addl. District & Sessions Court for the trial of cases related to atrocities and sexual violence towards Women & Children, Kozhikode.
5. The Waqf Tribunal, Kozhikode.
6. The Family Court, Kozhikode / Vadakara.
7. The Motor Accident Claims Tribunal, Kozhikode / Vadakara.
8. The Chief Judicial Magistrate, Kozhikode (They shall communicate the O.M. to all the Judicial Officers in their control).
9. The Principal Sub Court, Kozhikode.
10. The Sub Court, Vatakara / Koyilandy.
11. The Principal Munsiff Court-I / II, Kozhikode.
12. The Munsiff Court , Koyilandy / Vatakara / Nadapuram.
13. The Munsiff-Magistrate Court , Perambra / Payyoli/ Thamarassery.
14. Gram Nyayalaya, Kunnummal, Kuttiady.
15. Gram Nyayalaya, Koduvally, Thamarassery.

Copy to:-

The Computer Section, District Court, Kozhikode(for publishing in the website)

B2 DJ



THE HIGH COURT OF KERALA

I-4/26294/2021

Ernakulam-682031
Email: isec.hc-ker@gov.in
Phone: 0484-2562960
Fax: 0484 2391720
Date: 23-04-2021

OFFICIAL MEMORANDUM

**Sub:Statement of lapsed Civil Court Deposit/Criminal Court Deposit
for the year ending on 31.03.2021 - Reg.
Ref: Article 127 of Kerala Accountant Code Vol.II.**

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All the Principal District Judges/Chief Judicial Magistrates and the G (Accounts-I) Section, High Court are hereby requested to furnish the copy of the annual statement of lapsed Civil Court Deposits/Criminal Court Deposits for the year ending on 31.03.2021, in form T.A.36, forwarded to the Asst. Accounts Officer, Deposit Section, Office of the Principal Accountant General (A&E), Kerala, Thiruvananthapuram-695001, to this office. The District Judges/Chief Judicial Magistrates are also requested to bring the matter to the notice of all the Civil/Criminal Courts in the respective district.

20/4/21

(By Order)

M.R.Radhakrishnan
Assistant Registrar

To
All Principal District Judges
All Chief Judicial Magistrates
The G(Accounts-I) Section, High Court.
File